

REPORT ON REVISION OF PATENTS LAW

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of each of the following papers :

- (i) Report on the revision of the Patents Law by Shri Justice N. Rajagopala Ayyangar; and
- (ii) Summary of the main recommendations made by Shri Justice N. Rajagopala Ayyangar in his report on the revision of Patents Law in India. [Placed in Library. See No. LT-1808/59.]

REPORT OF TARIFF COMMISSION ON FAIR PRICE OF ZINC AND GOVERNMENT RESOLUTION THEREON

Shri Manubhai Shah: I beg to lay on the Table, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, a copy of each of the following papers :

- (i) Report (1959) of the Tariff Commission on the fair price of zinc payable to the Metal Corporation of India Limited;
- (ii) Government Resolution No. 15/15/Met/58, dated the 5th December, 1959; and
- (iii) Statement explaining reasons why the documents at (i) and (ii) above could not be laid on the Table during the period prescribed under the said sub-section. [Placed in Library. See No. LT-1807/59.]

RECOMMENDATIONS OF CONSUMER GOODS TRADE DEVELOPMENT MISSION

Shri Manubhai Shah: I beg to lay on the Table a copy of the statement showing the recommendations made in the Report of the Consumer Goods Trade Development Mission which visited India in October-November, 1958 and decisions of the Government thereon. [Placed in Library. See No. LT-1806/59.]

REPORT OF INDIAN DELEGATION TO ILO

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): On behalf of Shri Abid Ali, I beg to lay on the Table, a copy of the Report of the Indian Government Delegation to the 43rd session of the International Labour Conference held at Geneva in June, 1959. [Placed in Library. See No. LT-1804/59.]

ANNUAL REPORT OF RESCUE STATIONS COMMITTEE

Shri L. N. Mishra: On behalf of Shri Abid Ali, I beg to lay on the Table, a copy of the Annual Report of the Rescue Stations Committee, Dhanbad, for the year 1958-59. [Placed in Library. See No. LT-1805/59.]

Shri T. B. Vittal Rao (Khammam): May I make a submission? This report was published in the *Indian Labour Gazette* about a month ago. I do not understand why Government should have taken so much time to lay it on the Table of the House. They are laying it at the lag end of the session, perhaps in order that we may not discuss this report in this session. When it was published in the *Indian Labour Gazette*, which is issued by the Ministry of Labour and Employment of the Government of India, they could as well have placed it on the Table of the House.

Shri L. N. Mishra: As soon as the report is submitted, it has to be sent to the various delegates representing the trade unions and the State Governments, and then it comes to us.

Shri T. B. Vittal Rao: I am talking of the report of the Rescue Stations Committee. This report was published in the *Indian Labour Gazette* issued by the Ministry of Labour and Employment in the October magazine. I think Government have taken so much time to place it on the Table of the House, perhaps to avoid a discussion on it.

Shri L. N. Mishra: I shall try to find out. I shall look into the matter and find out the reason for it.

Shri V. P. Nayar (Quilon): You must take this into consideration. Now, there is no time in this session.

Mr. Speaker: As soon as the reports are received, they may be placed before the House, so that if any hon. Member wants to raise a discussion, he may have sufficient opportunity for the same. The hon. Member says that this report had already been published in the Gazette. He wants to know why it has been delayed so long. We are now at the far end of the session.

Very well. Shri Abid Ali will report to the House as to what the exact position is, next time—on Monday.

**STANDARDS OF WEIGHTS AND MEASURES
(CONVERSION OF RAILWAY MILEAGE)
RULES**

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to lay on the Table, under subsection (3) of Section 17 of the Standards of Weights and Measures Act, 1956, a copy of the Standards of Weights and Measures (Conversion of Railway Mileage) Rules, 1959, published in Notification No. S.O. 2865, dated the 5th December, 1959. [Placed in Library. See No. LT-1813/59.]

**MINUTES OF SITTINGS OF COMMITTEE
ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Sardar Hukam Singh (Bhatinda): I beg to lay on the Table the Minutes of the sittings (Fifty-second to Fifty-fifth) of the Committee on Private Members' Bills and Resolutions held during the Ninth Session.

**MINUTES OF SITTINGS OF COMMITTEE
ON PETITIONS**

Pandit J. P. Jyotishi (Sagar): On behalf of Shri Barman, I beg to lay on the Table the Minutes of the Sittings (Thirty-eighth and Thirty-ninth) of the Committee on Petitions held during the Ninth Session.

**ARREST AND DETENTION OF A
MEMBER**

Mr. Speaker: I have to inform the House that I have received the following wireless message dated the 17th December 1959, from the District Magistrate, Barabanki:

"I beg to intimate that Shri Ram Sewak Yadav, Member, Lok Sabha, was arrested in the premises of the sugar mills, Barabanki, on the 16th December 1959, at 9 P.M., under section 341, Indian Penal Code, for unlawfully causing restraint to bona fide suppliers of sugarcane from supplying their sugarcane to the mills. He is detained in Barabanki district jail. Bail has not been sought".

Shri Braj Raj Singh (Ferozabad): The message says that he was arrested on the 16th December. The message was sent here on the 17th. Why did the District Magistrate take one day to send the message to you? (Interruptions).

Mr. Speaker: This was on the 17th, yesterday.

Shri Braj Raj Singh: He was arrested on the 16th.

Mr. Speaker: 16th December at 9 P.M.

COMMITTEE ON PETITIONS

EIGHTH REPORT

Pandit J. P. Jyotishi (Sagar): I beg to present the Eighth Report of the Committee on Petitions.

12.14 hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

VIOLATIONS OF AIR SPACE

Shri Assar (Ratnagiri): Under Rule 197, I beg to call the attention of the Minister of Defence to the following